

[Mr. Speaker]

tion, and he replied again. I do not want to prolong it further.

SHRI D. N. PATODIA : It has not been replied to.

SHRIMATI ILA PALCHOUDHURI (Krishnagar) : In view of the fact that America is not listening to us, and that it is not only America which has been supplying arms to Pakistan, in view of the fact that Pakistan has been getting Mirage-III aircraft from France and Cobra anti-tank missiles and surface to air missiles from the Federal Republic of Germany and she has been getting arms from all over the world, what efforts are we making to get more arms for India ?

Secondly, I am very glad that the hon. Minister has said that we should concentrate our efforts on the dangers that we face and that the hon. Prime Minister has also remarked in her Meet-the-Press interview in New-York that the situation in India is quite different because we have on our borders foreign armies at a distance of 20 feet. In fact, in Kashmir and in the borders of Bengal in places like Nadia, we are facing them at even less than 20 feet. In view of this, may I know what measures are being taken to have greater security, so that our borders may be more secure, particularly in West Bengal ?

Thirdly, there is positive infiltration into the ordnance factories where there is stoppage of production of armaments. In view of the heavy supply of armaments received by Pakistan and the stoppage of production in our ordnance factories, we do stand in great danger. So what we are doing to control this kind of stopping of work in our ordnance factories and infiltration ?

Fourthly, is the Government aware that, on the strength of all these arms that Pakistan is receiving, centres of sabotage have been built by Pakistan where 10,000 people at a time are being trained in sabotage and guerilla warfare, and also that they have more than half a dozen underground jet airports in the Kashmir border ? In the spy ring that was smashed in the Uri sector, some of our own personnel were involved and have been arrested. In the light of all this, what are we do-

ing to screen the personnel and stop this infiltration into the army and ordnance factories ?

SHRI SWARAN SINGH : I have carefully listened to all the points. They are very relevant and important, but the hon. Member has addressed them to the wrong quarter. They relate either to the Defence Ministry or to the Home Ministry, and I am sure that if they are formulated in a proper form, she will get the replies from the Ministers concerned.

13.03 hrs.

RE : MOTIONS FOR ADJOURNMENT
(Query)

MR. SPEAKER : Papers to be laid.

SHRI NATH PAI (Rajapur) : I seek your leave to raise the motion of privilege, of which I have given notice.

MR. SPEAKER : I am examining it. I will refer to it later on. I will let you know. I am examining all the privilege motions. There are quite a few of them.

श्री शिव चन्द्र झा (मधुबनी) : अविश्वास प्रस्ताव भी है।

SHRI P. K. DEO (Kalahandi) : I gave notice of an adjournment motion.

MR. SPEAKER : Parliament has nothing to do with what the MLAs do. I have not allowed it.

SHRI P. K. DEO : There has been a unanimous demand for a steel plant in Orissa, and the Chief Minister has written to the Government of India asking whether the Government of Orissa can go ahead with its own steel plant.

A grave situation has developed there. People are agitated. If you do not allow the adjournment motion, you cannot expect all of us to participate in the proceedings of the House. The MALs of Orissa have come here.

MR. SPEAKER : It has nothing to do with Parliament... (Interruptions.)

SHRI P. K. DEO : If you do not allow it I shall walk out.

Shri P. K. Deo then left the House

MR. SPEAKER : I quite appreciate that.

SHRI NATH PAI : Mr. Speaker, I am glad to be assured by you that you are considering the matter I had raised. But after the statements I made during the question hour I thought that the case regarding my privilege motion was *prima facie* established. I cited the necessary evidence.

MR. SPEAKER : I am going to see it in the light of that. That is the reason I am with holding my decision.

SHRI SAMAR GUHA (Contai) : I have tabled an adjournment motion on the law and order situation in West Bengal.

MR. SPEAKER : It is a continuing matter; I did not agree to that.

SHRI S. M. BANERJEE (Kanpur) : We have also tabled an adjournment motion.

SHRI P. RAMAMURTI : I have cited a recent occurrence—the stabbing of Mrs. K. C. Bose, despite the fact that information was given to the police three days in advance by comrade Jyoti Basu and other persons.

MR. SPEAKER : These are State matters. . . (Interruptions)

SHRI P. RAMAMURTI (Madurai) :— This is the only forum where we can discuss it; West Bengal is under President's rule. I cannot understand how you can disallow it.

SHRI SAMAR GUHA : The State is at the moment under the President's rule and is being governed by the Centre in all matters; questions are answered in Parliament.

SHRI JYOTIRMOY BASU (Diamond Harbour) : They have bought over the hard core of criminals. There are also the Central Intelligence people. Those criminals murder CPM workers.

MR. SPEAKER : Whatever happens there, concerns law and order and it is a continuing matter.

SHRI JYOTIRMOY BASU : They are engaging criminals to murder political workers so that they can get a smooth win in the next elections. It is a shame on the Government.

SHRI UMANATH (Pudukkottai) : The police were informed that an attack was expected and yet she had been stabbed; no police protection was given. There is no assembly there to discuss these things. We are raising the question of giving protection to people involved in democratic movement there; the police are also involved and are conniving at such things. The question can be raised only here. We seek your protection; we request you to reconsider this question and give us your decision allowing this adjournment motion.

MR. SPEAKER : We shall see if we can find sometime to discuss such matters because there are so many of them. . . (Interruptions)

SHRI P. RAMAMURTI : You have already said that you have rejected it. What are we to do ?

AN HON. MEMBER : Are we to understand that we are going to have a discussion on this subject ?

SHRI NATH PAI : With due respect to your authority, I am not clear how you can reject the adjournment motion. . . (Interruptions.)

MR. SPEAKER : Order, order.

SHRI SAMAR GUHA : For the last six months, there has been no meeting of the Consultative Committee. I had written several times to the Prime Minister, but the Prime Minister did not even reply. Where is the forum where we should raise these matters if it is not Parliament? You said that this is not a recent matter. But then everyday, half a dozen people are being killed. 32 policemen have been killed. A lady has been brutally killed just a few days before. If you say that this is not a matter of recent occurrence, a matter which has been brought in the Lok Sabha, what else can be done? (Interruption) What should be done? For the last six months, there has been no meeting of the Consultative Committee for West Bengal. I have sent several letters to the Prime Minister, but she did not

[Shri Samar Guha]
care to reply. I want to know what the Central Government have got to say. West Bengal has become a hell for the citizens there.

MR. SPEAKER : Kindly sit down.

SHRI SAMAR GUHA : Half a dozen people are being killed every day. 30 policemen have been killed there. Political workers are being killed, and ladies are being dragged and killed. If you say that this is not a matter to be brought before this House, where is the forum then? For the last six months, there has not been even a single meeting of the Consultative Committee. In spite of our requests, the Prime Minister and Home Minister did not care to reply. She did not care to reply to any our requests. What should be the forum where we should raise these points if not here?

SHRI S. M. BANERJEE : Sir, what is your decision?

SHRI JYOTIRMOY BASU : We must have the Adjournment Motion discussed today.

MR. SPEAKER : I see from the Adjournment Motions that it is not a particular case that is quoted. One of the motions is just a general motion. There is also another one.

SHRI A. K. GOPALAN (Kasergod) : There is a motion which has been rejected.

SHRI P. RAMAMURTI : There is a motion regarding Mrs. K. C. Bose.

MR. SPEAKER : I will study all these later and let you know. (*Interruption.*)

Several hon. Members rose—

MR. SPEAKER : The same member has given two motions.

SHRI JYOTIRMOY BASU : We want to have your decision right now.

MR. SPEAKER : One and the same Member has given two motions. How can he give two motions. I have to take up only one.

SHRI JYOTIRMOY BASU : What is your decision? I have sent you three telegrams

saying that the Adjournment Motions must be taken up.

MR. SPEAKER : I will consider them on merits. There is no question of telling me like that.

SHRI JYOTIRMOY BASU : You cannot rule me out like that.

MR. SPEAKER : It has to be taken on merits.

SHRI P. RAMAMURTI : I was informed that the Adjournment Motion was rejected.

SHRI GANESH GHOSH (Calcutta South) : I was also informed that my Adjournment Motion has been rejected. (*Interruption.*)

MR. SPEAKER : These motions are more than one. The same Member has given different motions on different subjects. I am going to review what is the common thing in regard to these Adjournment Motions.

श्री कंबर लाल गुप्त : अध्यक्ष महोदय, अभी अपने कहा कि इनकी एडजार्नमेंट मोशन पर आप फिर से विचार करेंगे। आप रिकॉर्ड करिये और ठीक लगे मैरिट्स पर और आप लाए तो मुझे कोई एतराज नहीं है। लेकिन—

MR. SPEAKER : My decision is that I do not accept the one which is general. The others mention something else. The same Member has given them. I have to see what is the procedural matter on these things which are given at one and the same time; two motions by the same Member. One Member has given two motions at one and the same time.

SHRI P. RAMAMURTI : I will withdraw the first motion because it is general. I have given the second motion also. Therefore, I want to know when we can discuss it.

MR. SPEAKER : My ruling is, the first one is too general. But you gave another one. How can I know that you will insist on the other one now?

Several Hon. Members rose—

SHRI H. N. MUKERJEE (Calcutta-North-East) : Certain things have happened in West Bengal, and there is an impossible situation in West Bengal. I want to bring to your notice the fact that there is a Consultative Committee which even in times of the direst things happening in West Bengal has not met even once during the interim period, which has added gravity to the feelings of Members who want a discussion in the House. When the Government does not come forward to propose a discussion on a subject which is entirely in their own charge—President's Rule is in operation there—when members try to introduce the matter by way of an adjournment motion, you see how tempers are frayed because we do not get an opportunity for discussing it. If, therefore, we get from you a kind of assurance, as far as you can give it, that as soon as ever it is possible we shall have a discussion in the House on the situation in West Bengal as it is today, and it has got to be rectified, then of course we can take that.

SHRI SAMAR GUHA : For the last six months, not even a single meeting of the Consultative Committee for West Bengal has taken place....

MR. SPEAKER : I have asked you a number of times to sit down.

SHRI SAMAR GUHA : Letters addressed to the ministries were not replied to. (*Interruptions*).

SHRI A. K. GOPALAN : Myself and Mr. Jyoti Basu sent a telegram to the Prime Minister from Calcutta. She was a teacher going to the school the previous day and there were some threats that she should not go. She was a teacher in that school. Mr. Jyoti Basu informed the police officers. Mrs. K. G. Bose also informed the police. After the police was informed that there was danger to her life, 15 people entered the school and stabbed her. It is not an ordinary thing.

श्री कंबर लाल गुप्त : अध्यक्ष महोदय, एक दूसरी एडजर्नमेंट मोशन भी है यू० पी० के बारे में। वहां डेमोक्रेसी की हत्या की गई है और वह सेंट्रल गवर्नमेंट को कनाइव्स से हुई है। वह भी गम्भीर मामला है। उसको भी

आपने रिजेक्ट कर दिया है। उसको भी आप रिक्सिडर करें। वह बहुत महत्वपूर्ण बात है।

MR. SPEAKER : All these notices about actions of the Governor etc., are not, I think, subjects for adjournment motion. But I am requesting the Home Minister to find some time for discussion because there was no meeting of the consultative committee. I will consult the Home Minister and the Minister of Parliamentary Affairs and fix some time for a discussion.

SHRI KANWAR LAL GUPTA : We must discuss UP. It is most important.

श्री भोगेन्द्र झा (जयनगर) : एक मिनट मेरी बात भी आप सुन लें। इसका जवाब भी मंत्री महोदय को देना होगा। हमारी बात आप सुनते ही नहीं हैं। हम सदन में आए या न आए मैं एक दूसरी बात कह रहा हूँ। बिहार को बंगाल बनाने की तैयारी हो रही है.....

MR. SPEAKER : Let me first deal with the pending matters. He is not going to reply to anything now. I am only asking him if he is prepared for a discussion.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) : A reference has been made to the meeting of the Consultative Committee for West Bengal. I appreciate the anxiety of the hon. Members. I thought the House would like to know that a meeting is being called on the 17th of this month. (*Interruptions*)

SHRI H. N. MUKERJEE : This is adding insult to injury. We have already got notice about the meeting on the 17th. Our grouse was about the interim period. Why was not a meeting called earlier? What was the Prime Minister doing?

SHRI GANESH GHOSH : So many people are being killed every day.

MR. SPEAKER : I would request him to sit down. We will fix some time. Because the

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meeting was not held earlier than the Parliamentary session, we will fix some time in the House itself.

SHRI K. C. PANT : I am in your hands.

MR. SPEAKER : These are so many matters raised in the form of adjournment motions. We will fix some time for those subjects. 17th happens to be during the session. It would have been much better if the meeting had been held earlier and no occasion provided for this complaint. I propose that this be discussed here.

SHRI KANWAR LAL GUPTA : What about the discussion on UP ?

MR. SPEAKER : We will fix some time for that also.

श्री भोगेन्द्र झा : अध्यक्ष महोदय, अभी बिहार के राज्यपाल, श्री नित्यानन्द कानूनगो, ने घनबाद में अखबारवालों को बुला कर उनके सामने यह प्रवचन दिया है कि बिहार की सरकार देश के सभी राज्यों की सरकारों के मुकाबले में सबसे ज्यादा अस्थिर है। राज्यपाल महोदय ने यह बात उस समय कही है, जबकि अख्यर आयोग द्वारा अपराधी पाये गये भूतपूर्व मंत्री बिहार सरकार को टाप्पल करने में लगे हुए हैं। क्या राज्यपाल महोदय उन मुद्दालेहों की मदद करने के लिये ऐसी बात कह रहे हैं और क्या केन्द्रीय सरकार की राय से उन्होंने यह बात कही है या अपनी तरफ से ? आखिर राज्यपाल महोदय एसेम्बली के प्रति जवाबदेह नहीं हैं, बल्कि केन्द्रीय सरकार के प्रति जवाबदेह हैं। इसलिये मंत्री महोदय इस बारे में स्पष्टीकरण करें।

MR. SPEAKER : That can be discussed or raised on some other time. Further, there is nothing pending in the agenda.

श्री राम चरण (खुर्जा) : अध्यक्ष महोदय, एक्सिडेंट के बारे में जो स्टेटमेंट दिया जा रहा है, उसमें असलियत को छिपाया जा रहा है।

मंत्री महोदय इस्तीफा दें। आठ आदमी मरे बताये गये हैं, जब कि साठ सत्तर आदमियों की लाशों को गायब कर दिया गया है, जो सब मेरी जाति के जाटव हरिजन थे। यह एक्सिडेंट मेरे यह यहाँ के स्टेशन पर हुआ है।

13.22 hrs.

PAPERS LAID ON THE TABLE

STATEMENT *Re.* RAILWAY ACCIDENTS AND REVIEW OF THE TREND OF ACCIDENTS ON INDIAN RAILWAYS DURING LAST FIVE YEARS.

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI R. L. CHATURVEDI) : I beg to lay on the Table a statement regarding certain recent Railway accidents, alongwith a review of the trend of accidents on the Indian Government Railways during the last five years, and a review of the action taken on the recommendations of the Kunzru and Wanchoo Committees. [Placed in Library. See No. LT—4170/70].

FOREIGN EXCHANGE REGULATION (AMENDMENT) ORDINANCE

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) : I beg to lay on the Table a copy of the Foreign Exchange Regulation (Amendment) Ordinance, 1970 (Hindi and English versions) promulgated by the President on the 20th September, 1970, under provisions of article 123 (2) (a) of the Constitution. [Placed in Library. See No. LT—4171/70].

REPORT OF ALL-INDIA INSTITUTE OF MEDICAL SCIENCES, 1969-70

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING, AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI PARIMAL GHOSH) : On behalf of Shri K. K. Shah, I beg to lay on the Table a copy of the Annual Report of the All-India Institute of Medical Sciences, New Delhi for the year 1969-70, under section 19 of the All-India